




NATIONAL COMPANY LAW TRIBUNAL
CHENNAI BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 24/10/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER	:	
PETITION NUMBER	:	TCP/184/2016
NAME OF THE PETITIONER(S)	:	Venkatraman Shivkumar
NAME OF THE RESPONDENT(S)	:	M/s Then India Energy Private Limited & 13 others
UNDER SECTION	:	397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1) R2 & R3	KAVITHA BALAJI		
2) K. RAMASAMY G.V. MOHAN KUMAR	Counsel for Petitioner		
3. R4 & R11 J. Pachiyappan	Counsel for Respondents R4 & R11		

ORDER

Shri G V Mohan Kumar, counsel for petitioner present. Ms Kavitha Balaji, counsel for R2 & R3 and Shri J Pachiyappan, counsel for R1 & R11 are present. Counsel for R5, R6, R12 & R13 called but absent. Notice was received by R9 and proof of sending alongwith the affidavit has been filed by counsel for petitioner, this Bench is satisfied that due service was effected on R9. There is no representation on behalf of R9, ~~So~~ he is set ex parte. Counsel for petitioner stated that he is awaiting report of service on R7. He is directed to file the proof of sending and serving the notice thereon with an affidavit by the next date of hearing. R8 and R10 has already been set ex parte as per the orders dated 20.09.2016. Put up on **29.11.2016 at 10.30 A.M.**

(Ch. Md. Sharief Tariq)
Member (Judicial)

(K. Anantha Padmanabha Swamy)
Member (Judicial)